

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:3682

ANSWERED ON:30.07.2009

MINI RATNA STATUS TO CHEMICALS FERTILIZERS AND PHARMACEUTICAL COMPANIES

Shukla Shri Balkrishna Khanderao Balu Shukla

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the criteria set to give mini ratna status to public sector companies;
- (b) whether the Government proposes to give mini ratna status to some chemicals, fertilizers and pharmaceutical companies in the country, including Gujarat;
- (c) if so, the details thereof; and
- (d) the time frame fixed for the purpose?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS(SHRI SRIKANT KUMAR JENA)

a) The criteria for grant of mini ratna status to CPSEs have been laid down vide Department of Public Enterprises OM No. 11/36/97-Fin dated 9.10.1997. According to this, the mini ratna companies are classified into two categories namely category (I) and category (II). The eligibility condition and criteria are as under: -

Mini Ratna Category (I)

The CPSEs should have made profit in the last 3 years continuously, the pre tax profit should have been Rs.30 crores or more in at least one of the 3 years and the companies should have a positive net- worth.

Mini Ratna Category (II)

The CPSEs should have made profit in the last 3 years continuously and should have a positive net-worth.

Criteria

(i) The CPSEs shall be eligible for the enhanced delegated powers, provided they have not defaulted in the repayment of loan/interest payment on any loan due to the Government.

(ii) These CPSEs shall not depend upon budgetary support or Government guarantees.

(iii) The boards of these CPSEs should be restructured by inducting at least 3 non-official Directors as the first step before the exercise of enhanced delegation of authority.

b) At present, there is no proposal pending with the Government, which is satisfying the criterion mentioned in (a) above, in respect of Chemicals, Fertilizers and Pharmaceutical public sector companies.

(c) & (d) Not applicable in view of the (b) above.